

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 5388/Del/2013
Assessment Year : 2009-10**

**DELHI DEVELOPMENT
AUTHORITY,
C/O CHIEF ACCOUNTS
OFFICER,
VIKAS BHAWAN,
INA, NEW DELHI – 23
(PAN: AAALD0031A)
(Appellant)**

**Vs. ASSISTANT DIRECTOR OF INCOME
TAX (EXEMPTION),
TRUST CIRCLE-II,
PRATYAKASH KAR BHAWAN,
E-2, CIVIC CENTRE, MINTO ROAD,
NEW DELHI – 2
(Respondent)**

**ITA No. 6895/Del/2018
Assessment Year : 2015-16**

**DELHI DEVELOPMENT
AUTHORITY,
ROOM NO. 205, B-BLOCK,
VIKAS SADAN,
INA, NEW DELHI – 23
(PAN: AAALD0031A)
(Appellant)**

**Vs. ASSISTANT COMMISSIONER OF
INCOME TAX (E),
CIRCLE-1(1),
NEW DELHI
(Respondent)**

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **12.03.2021**

Date of pronouncement : **12.03.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2009-10 & 2015-16 are directed against the respective orders of Learned CIT(A)-XXI, New Delhi as well as Ld. CIT(A)-40, New Delhi.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee's Chief Accounts Officer vide her separate letters dated 01.03.2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in both the appeals.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

